

Dated:-03.08.2011.

Hon'ble Sri. Justice Alok Kumar Singh, Member (J)
Hon'ble Sri. S.P. Singh, Member (A)

Sri Brij Kishore applicant is present in person. Sri Deepak Shukla holding brief for Sri Prashant Kumar, learned counsel for respondents.

An application has been moved by the applicant for withdrawal of the OA alongwith an affidavit. In this affidavit the applicant has been identified by Sri Raj Singh, Advocate, who is also present.

This O.A. was filed for quashing an order dated 27.02.2006 passed on behalf of the Respondent No.2 (Annexure-A-1) on the basis of which some recovery was being made on account of wrong fixation of pay. It is pointed out from the other side that since there was no stay order the entire recovery has been made. On account of this it has become infructuous. The applicant also wants to withdraw this OA on the ground that he has no grievance against the order dated 27.02.2006 as mentioned in para-2 and para-3 of the affidavit.

In view of the above the application is allowed and the OA is dismissed as withdrawn. No order as to costs.


Member (A)


Member (J)

Amit/-

*copy of order
dated 3-8-2011
bksd
4-8-2011*